

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **17.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(CA)/33(CHE)/2024
NAME OF THE PETITIONER(S) : S V Kalavathy
NAME OF THE RESPONDENTS : The Sourashtra Sabha
UNDER SECTION : Sec 244 of CA, 2013

ORDER

Present: Ld. Counsel Shri. K M Anand for the Petitioner.

Heard.

This application has been filed under Section 244 of Companies Act, 2013, seeking declaration that the forms filed by Respondent No. 1 with respect to rise in fees is arbitrary, illegal, null and void and to declare Form No. INC 34 filed on 19.01.2024 by Respondent No. 1 as null and void. Prayer is also made seeking direction to the Respondent to fix and collect the subscription fees for the membership of the company as per the Sourashtra Sabha, Memorandum of Articles and Rules.

Ld. Counsel for the Petitioner is directed to file physical copy within a week from today.

Ld. Counsel for the Petitioner is directed to serve copy of the petition on the Respondents and file Affidavit of Service.

List the petition for appearance / reply on **05.06.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)